

**Anticipatory bail application under Section 438 Cr.P.C of applicant namely  
Lalit**

**State Vs. Lalit**

**FIR No. 46/2020**

**PS South Rohini**

**U/s 306/506/34 IPC**

**11.05.2020**

**HEARING THROUGH VIDEO CONFERENCING**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. Amit Nahata, Ld. Counsel for the applicant/accused.

Detailed reply has not been filed by the IO. Let the same be filed on the next date of hearing.

At the request of Ld. Defence counsel, put up on 15.05.2020.

Interim order to continue till next date.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

**(RAJ RANI)**

Duty Judge/ASJ-04

(N-W)/Rohini Courts/Delhi

11.05.2020

**Application under Section 439 Cr.P.C of applicant namely Raj Kumar for seeking interim bail for a period of 45 days**

**State Vs. Raj Kumar**

**FIR No. 344/2019**

**PS North Rohini**

**U/s 302/201/120B IPC & 25/27 ARMS ACT**

**11.05.2020**

**HEARING THROUGH VIDEO CONFERENCING**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. Jujhar Singh, Ld. Counsel for the applicant/accused.

Reply filed by Inspector Kuldeep Singh.

Ld. counsel for applicant submitted that applicant is the sole bread earner of his family consisting of his old aged grandmother having various old age ailments, his crippled mother, his wife who is mentally ill and two minor school going children, one daughter of 16 years and one son of 12 years. Ld. counsel for applicant further submitted that during this time of hardship to his family members, the presence of present applicant/accused is very necessary to fulfill the daily needs of his family members and to arrange funds for them as his family is not able to meet their daily needs and is completely at the mercy of their neighbours and distant relatives.

Ld. Additional PP opposed the submission of Ld. counsel for applicant submitting that there are serious allegations against the applicant/accused.

There are serious allegations against applicant of having committed offences u/s 302/201/120B IPC & 25/27 ARMS ACT and no ground for bail is made out.

In view of the above, the present application stands dismissed.

Let the digitally signed copy of the order be supplied to all hte concerned on their respective e-mails. The original signed order is kept on record.

**(RAJ RANI)**

Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi

11.05.2020

**Application under Section 439 Cr.P.C of applicant namely Deepak @ Ravi  
for seeking interim bail for a period of two months**

**State Vs. Deepak @ Ravi**

**FIR No. 919/18**

**PS Sultan Puri**

**U/s 302/323/34 IPC**

**11.05.2020**

**HEARING THROUGH VIDEO CONFERENCING**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. Pradeep Rana, Ld. Counsel for the applicant/accused.

Ld. counsel for applicant submitted that present application has been filed on behalf of applicant/accused on the medical ground of his wife who has been diagnosed with Hemorrhoid in Rectum and doctor has advised her to undergo surgery but as the wife of applicant/accused has become anaemic due to severe loss of blood, the concerned doctor scheduled the surgery for 18.05.2020 and has advised wife of accused to get herself admitted in the hospital on 15.05.2020. It is further submitted that the concerned doctor has advised oral medicines, blood investigation and regular followups in the OPD till the surgery is performed. It is further submitted that presence of applicant is very much necessary as there is no one in the family to take care of his wife after surgery. His wife is unable to do her daily course of activities and also there is no one to help and support her as mother of wife of applicant is suffering from paralysis and her two brothers are living at Gharziabad.

Ld. Additional PP opposed the submission of Ld. counsel for applicant and submitted that there are serious allegations against the applicant of having committed offences u/s 302/323/34 IPC and surgery advised by the doctor is minor and the presence of applicant/accused is not required.

In view of the totality of the facts and circumstances, applicant/accused is granted three weeks interim bail on filing of surety bond and personal bond in the sum of Rs.25,000/- to the satisfaction of Jail Superintendent or Ld. Duty MM subject to conditions that :

1. Accused shall not try to contact the complainant in any manner.
2. Accused shall not try to influence or threaten the witnesses in any manner.

Application accordingly stands disposed off in the terms mentioned above.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

**(RAJ RANI)**

Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi  
11.05.2020

## **Bail application of applicant namely Bharat for seeking regular bail**

**State Vs. Bharat**

**FIR No. 137/2020**

**PS Raj Park**

**U/s 376 IPC**

**11.05.2020**

### **HEARING THROUGH VIDEO CONFERENCING**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. Puneet Maheshwari, Ld. Defence Counsel for the applicant/accused.  
Prosecutrix is not present for video conferencing.

As per telephonic message received by Naib Court from IO, it is submitted that the area in which prosecutrix is residing has been declared hot spot and sealed due to Covid-19.

Put up for 14.05.2020. IO is directed to inform the prosecutrix to join video conferencing on 14.05.2020 and the Incharge Computer Branch is directed to assist the prosecutrix to join the video conferencing.

Let the digitally signed copy of the order be supplied to all hte concerned on their respective e-mails. The original signed order is kept on record.

**(RAJ RANI)**

Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi

11.05.2020

**Bail application of applicant namely Kishan Singh @ Raja for seeking regular bail**

**State Vs. Kishan Singh @ Raja**

**FIR No. 456/19**

**PS Bharat Nagar**

**U/s 394/397/411/120B/34 IPC**

**11.05.2020**

**HEARING THROUGH VIDEO CONFERENCING**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. Prashant Diwan, Ld. Counsel for the applicant/accused.

Arguments heard.

It is submitted by Ld. Counsel for applicant/accused that remaining accused in the present case have already been granted bail. No order has been filed along with the present application in this respect. Same has also not been found mentioned in the reply filed by the IO. IO is directed to file complete report along with status of other accused and their bail orders, if any.

Put up on 15.05.2020 for consideration.

Let the digitally signed copy of the order be supplied to all hte concerned on their respective e-mails. The original signed order is kept on record.

**(RAJ RANI)**

Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi  
11.05.2020

**Anticipatory bail application under Section 438 Cr.P.C of applicant namely  
Rajeev Kumar Mishra**

**State Vs. Rajeev Kumar Mishra**

**FIR No. 134/2020**

**PS Aman Vihar**

**U/s 452/323/427/506/34 IPC**

**11.05.2020**

**HEARING THROUGH VIDEO CONFERENCING**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. Vivek Choudhary, Ld. Counsel for the applicant/accused.

It is submitted by Ld. Counsel for applicat that due to inadvertence, name of PS has been wrongly mentioned as PS Aman Vihar instead of PS Begum Pur.

Reply from PS Aman Vihar also confirmed that no such FIR has been registered against the accused in this PS.

Let report be called from PS Begum Pur to this effect for 13.05.2020.

Let the digitally signed copy of the order be supplied to all hte concerned on their respective e-mails. The original signed order is kept on record.

**(RAJ RANI)**

Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi  
11.05.2020

**Application under Section 439 Cr.P.C of applicant namely Dinesh @  
Nanga for seeking interim bail**

**State Vs. Dinesh @ Nanga**

**FIR No. 441/2016**

**PS Ashok Vihar**

**U/s 302/34 IPC & 25/27/54/59 ARMS ACT**

**11.05.2020**

**HEARING THROUGH VIDEO CONFERENCING**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. J.S. Arya, Ld. Counsel for the applicant/accused.

Ld. counsel for applicant submits that he wants to withdraw the present application. At the request of Ld. Counsel for applicant, present application stands dismissed as withdrawn.

Let the digitally signed copy of the order be supplied to all hte concerned on their respective e-mails. The original signed order is kept on record.

**(RAJ RANI)**

Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi

11.05.2020



**Anticipatory bail application under Section 438 Cr.P.C of applicant namely  
Smt. Rajwanti**

**State Vs. Rajwanti**

**FIR No. 46/2020**

**PS South Rohini**

**U/s 306/506/34 IPC**

**11.05.2020**

**HEARING THROUGH VIDEO CONFERENCING**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. Hari Kishan, Ld. Counsel for the applicant/accused.

Detailed reply has not been filed by the IO. Let the same be filed on the next date of hearing.

At the request of Ld. Defence counsel for applicant, put up on 15.05.2020.

As the interim protection has already been granted to co-accused Lalit in the present FIR, accused/applicant not be arrested till 15.05.2020, subject to her joining the investigation as and when required by the IO and not influencing the witnesses.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

**(RAJ RANI)**

Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi  
11.05.2020

**Application under Section 439 Cr.P.C of applicant namely Smt. Harish  
Sharma for extension of Interim bail till lockdown gets over**

**State Vs. Harish Sharma**

**FIR No. 280/18**

**PS Bharat Nagar**

**U/s 307/506 IPC & 25/27 ARMS ACT**

**11.05.2020**

**HEARING THROUGH VIDEO CONFERENCING**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. Jujhar Singh, Ld. Counsel for the applicant/accused.

It is submitted by Ld. counsel for applicant that applicant was granted interim bail for ten days vide order dated 01.05.2020. In compliance of order dated 01.05.2020, accused got himself tested for Covid-19 but his report is still awaited.

Ld. Additional PP opposed the present application.

In the absence of test report of applicant accused, he cannot be directed to surrender before jail authorities. Hence, interim bail of applicant/accused is extended for further ten days i.e. till 20.05.2020 on the terms and conditions mentioned in the order dated 01.05.2020. Application stands disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

**(RAJ RANI)**

Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi

11.05.2020

**Application for modification of order dated 08.05.2020**

**State Vs. Trilok**

**FIR No. 112/2020**

**PS Begum Pur**

**U/s 392/397/411/34 IPC & 25/54/59 ARMS ACT**

**11.05.2020**

**HEARING THROUGH VIDEO CONFERENCING**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. S.P. Sharma, Ld. Counsel for the applicant/accused.

It is submitted by Ld. counsel for applicant that applicant was granted bail by Sh. Rajesh Malik, Ld. ASJ(Electrical) vide order dated 08.05.2020 but inadvertently Sections of 25/54/59 Arms Act have not been mentioned in the said order. However, in the reply of the IO, Sections of 25/54/59 Arms Act have been mentioned. Ld. Counsel for applicant prays that necessary correction in respect of aforesaid Sections of Arms Act kindly be made in the said order.

Perusal of reply of IO shows that submissions of Ld. Defence counsel is correct. Accordingly, Sections of 25/54/59 Arms Act be added in the order dated 08.05.2020. This order shall form part of order dated 08.05.2020. Application stands disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. Copy of this order be also sent to Jail Superintendent for necessary compliance. The original signed order is kept on record.

**(RAJ RANI)**

Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi  
11.05.2020